

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO.3535
TO BE ANSWERED ON 21.12.2015**

Correction of Names in Certificates

†3535. SHRIMATI RANJANBEN BHATT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has taken a decision to bring improvement in the process of correcting the names written wrongly in the marksheets and certificates;
- (b) if so, whether the Government has taken any steps in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) to (c): Education being a subject in the Concurrent List of the Constitution, majority of the schools are under the purview of the State Governments and, therefore, it is for the respective State Government to take appropriate action in this regard. As far as schools affiliated to Central Board of School Education (CBSE) are concerned, the Examination Bye Laws of CBSE allow correction in name to the extent of correction in spelling errors in the candidate's name, surname, parents' or guardian's name to make it consistent with records of the schools in which the candidate studies. Such correction is made within one year of the date of declaration of result provided the application to this effect is forwarded by the Head of the institution along with true copy each of the admission form filled by the parents at the time of admission, School Leaving Certificate of the previous school submitted by the parents at the time of admission and portion of the page of admission and withdrawal register indicating the details of the candidate, duly attested by the Head of the institution.
